

Affairs of Malanjkhand Copper Project

† 3281. SHRI D. B. CHANDRE GO-WDA: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether it is a fact that Mallanjkhund Copper Project of the Hindustan Copper Limited, Calcutta despite being highly mechanised and modernised is failing to achieve target production of about 2 million tonnes of ore per annum;

(b) whether some of the senior executives of the project have been subjected to the investigation by the CBI for various charges;

(c) whether some of the traders like M/s. R. G. Ispat of Jaipur and United Forging have been drawing huge funds without making proper supplies with the patronage of local management;

(d) whether several complaints to HCL, Calcutta have not brought out any result; and

(e) if so, what are the facts and details thereof and what action is being contemplated against all those who are facing CBI charges and charges of internal vigilance?

THE MINISTER OF STATE IN THE DEPARTMENT OF MINES IN THE MINISTRY OF STEEL AND MINES (SHRIMATI RAM DULARI SINHA): (a) Malanjkhand Copper Mine was commissioned in June, 1982. During the year 1985-86, the mine achieved 73 per cent of the rated capacity of two million tonnes per annum. Hindustan Copper Limited is taking steps to reach the rated capacity.

(b) One of the Senior Executives of the Company has been subjected to investigation by the CBI.

(c) Payments to M/s. R. G. Ispat and United Forgings and others sup-

plying grinding media, are being released in terms of the contracts entered into with them.

(d) and (e) While Hindustan Copper Limited, Calcutta has not received any complaint regarding part (c) in addition to the case mentioned at (b) above, complaints against two officers of Malanjkhand Copper Project are being looked into by the Vigilance Cell of the Company.

Housing Finance Corporation Companies

3282. SHRI GAYA CHAND BHUYAN:

DR. BAPU KALDATE:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Government have permitted formation and operation of Housing Finance Companies/Corporations;

(b) whether such corporations and companies have been permitted by the Central Government and Delhi Development Authority for giving loans to individuals for housebuilding;

(c) whether such Corporations and Companies have obtained grants from any of the United Nations Bodies for the development of Housing in India;

(d) if so, what are the details thereof; and

(e) whether Government are aware that some of these Corporations and Companies have defrauded those who have borrowed money from them mortgaging their houses?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH):

(a) and (b) In public sector, Housing and Urban Development Corporation was established in 1970 to fin-

ance housing and urban development schemes throughout the country. In private sector, Housing Development Finance Corporation has been set up to provide loans for construction, purchase and ownership of residential houses. In addition to these corporations, Reserve Bank of India have classified 7 Companies in private sector as housing finance companies under the category of non-banking financial companies. These companies are established under the Indian Companies Act, 1956.

Housing and Urban Development Corporation does not give loan to individuals but finances housing and urban development schemes formulated by Housing Development Boards, Development Authorities, Co-operative Societies etc.

(c) and (d) No, Sir. However, HDFC has so far raised long term loans totalling US Dollars 50 million in US capital market under United States Housing Guarantee Programme, as against the permission to borrow 90 million US Dollars in two tranches.

(e) Certain allegations were made in the press recently against HDFC regarding method of recoveries of loan and interest. HDFC has intimated that the interest chargeable from the borrowers is calculated on the basis of annual rests. This is brought to the notice of the borrower at the time of submission of application as also in the offer letter sanctioning the loan to him.

Long-Term Plan for Building Dams on Krishna and Godavari Rivers

3283. SHRI PARVATHANENI UPENDRA: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether there is any long-term plan for building dams on the Krishna and Godavari rivers and their tributaries in Andhra Pradesh under the major and medium irrigation projects;

(b) if so, what are the details thereof; and

(c) the details of the dams so far completed on these rivers in Andhra Pradesh?

THE MINISTER OF WATER RESOURCES (SHRI B. SHANKARANAND): (a) No such long-term plan has been received by the Centre from Andhra Pradesh.

(b) and (c) Do not arise.

Loss of production in steel plants due to power cuts by DVC

3284. SHRI PARVATHANENI UPENDRA: Will the Minister of STEEL AND MINES be pleased to state:

(a) the loss of production and the man-hours lost by Bokaro and Durgapur Steel Plants and Alloy Steel Plant, Durgapur in 1986; and

(b) whether Government have made an inquiry about the recent massive power cuts and the outcome thereof?

THE MINISTER OF STEEL AND MINES (SHRI K. C. PANT): (a) For the period January—November, 1986, there was loss of production of around 3.54 lakh tonnes of saleable steel at Bokaro and Durgapur Steel Plants and 0.10 lakh tonnes of ingot steel at Alloy Steel Plant, Durgapur, on account of power restrictions imposed on these plants by Damodar Valley Corporation (DVC). However, it is difficult to quantify the loss of man-hours, attributable to short supply of power.

(b) The power supply position from DVC is under constant review at the Inter-Ministerial level. Steps have also been taken to transfer additional power from other grids to the DVC to the extent possible. Further in order to improve the DVC generation, a variety of measures which, *inter alia*, include the renovation and modernisation of the existing units and adding to the existing capacity through short gestation schemes have been undertaken.